

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

MA.1144/2019 IN/& CRL.A. NO(S). 1870/2013

M/S LUDHIANA STEEL LIMITED & ORS.

APPLICANT(S)/
APPELLANT(S)

VERSUS

ASSISTANT COLLECTOR, CENTRAL EXCISE DIVISION & ANR. RESPONDENT(S)

O R D E R

1. Application for restoration is allowed and the appeal is restored to its original number.
2. The appeal is taken on Board.
3. Learned counsel appearing for the appellants seeks permission to withdraw this appeal.
4. As prayed, the appeal is dismissed as withdrawn.

.....J.
[ARUN MISHRA]

.....J.
[M.R. SHAH]

NEW DELHI;
JULY 15, 2019.

ITEM NO.25

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MA.1144/2019 IN/& CRL.A. NO(S). 1870/2013

M/S LUDHIANA STEEL LIMITED & ORS.

APPLICANT(S)/
APPELLANT(S)

VERSUS

ASSISTANT COLLECTOR, CENTRAL EXCISE DIVISION & ANR. RESPONDENT(S)

(FOR ADMISSION and IA No.160224/2018-RESTORATION
IA No. 160224/2018 - RESTORATION)

Date : 15-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Mohit D. Ram, Adv.
Ms. Monisha Handa, Adv.
Mr. K. Krishna Kumar, AOR

For Respondent(s) Mr. Aman Lekhi, ASG
Ms. Nisha Bagchi, Adv.
Mr. Ravindra Kumar Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for restoration is allowed and the appeal is
restored to its original number.

The appeal is taken on Board.

Learned counsel appearing for the appellants seeks permission
to withdraw this appeal.

As prayed, the appeal is dismissed as withdrawn.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER

(Signed order is placed on the file)